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R E V I S E D

ITEM NO.2

COURT NO.13

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. NO. 1/2014 in Curative Petition D. No. 3040 of 2014 in Review  
Petition No. 2107 of 2010 in Civil Appeal No(s). 6515/2009

H.S.I.D.C.

Appellant(s)

VERSUS

PRAN SUKH & ORS.

Respondent(s)

(for appeal against registrar's order dated 13.6.2014 and office  
report)

Date : 13/10/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN  
HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Appellant(s)

Mr. Annam D. N. Rao, Adv.

For Respondent(s)

M. Vibhuti S., Gupta, Adv.  
Dr. Kailash Chand, Adv.

Mr. Sanjeev Anand, Adv.  
Mr. Rajnish G., Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

Signature Not Verified

Digitally signed by  
Usha Rani Bhardwaj  
Date: 2014.12.03  
16:25:59 IST  
Reason:

(NEELAM GULATI)  
COURT MASTER  
COURT NO.13

(SAROJ SAINI)  
COURT MASTER

ITEM NO.2

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. NO. 1/2014 in Curative Petition no. 231 of 2014 in Civil  
Appeal No(s). 6515/2009

H.S.I.D.C.

Appellant(s)

VERSUS

PRAN SUKH & ORS.

Respondent(s)

(for appeal against registrar's order dated 13.6.2014 and office report)

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